

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 160 of 2010**

**Friday, this the 16<sup>th</sup> day of April, 2010**

**CORAM:**

**Hon'ble Mr. Justice K. Thankappan, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

P.N. Thankachan, aged 54 years, S/o. P.K. Narayanan,  
 working as Station Master Grade I, Sasthamkotta Railway  
 Station, Trivandrum Division, Southern Railway. ....

**Applicant**

**(By Advocate – Mr. Martin G. Thottan)**

**V e r s u s**

1. The General Manager, Southern Railway,  
 Head Quarters Office, Chennai.
2. The Divisional Railway Manager, Southern Railway,  
 Trivandrum.
3. The Senior Divisional Personnel Officer, Southern  
 Railway, Trivandrum Division, Trivandrum.
4. K.A. Vijaya Kurup, Station Master Grade-I,  
 Southern Railway, Changanssery Railway Station,  
 Changanassery, Kottayam District.
5. The Senior Divisional Operating Manager, Southern  
 Railway, Trivandrum Division, Trivandrum. ....

**Respondents**

**[By Advocate – Mr. Varghese John for Mr. Thomas Mathew  
 Nellimoottil (R1-3 & 5)]**

This application having been heard on 16.4.2010, the Tribunal on the  
 same day delivered the following:

**OR D E R**

**By Hon'ble Mr. Justice K. Thankappan, Judicial Member -**

It is informed to this Tribunal that the 4th respondent who is working

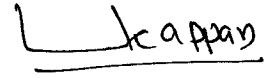


at Vaikom Road is willing to come at Sasthamkotta and he has already given a transfer request for that purpose on 12.4.2010. If so, there will be a vacancy at Vikom Road and the applicant can be transferred from Sasthamkotta to Vaikom Road.

2. Hence, this Original Application itself can be disposed of by directing the 3rd respondent to consider the case of the applicant and pass appropriate orders thereon within a reasonable time at any rate within 30 days from the date of receipt of a copy of this order. It is made clear that this order is passed without considering any other merit of the claim put forward by the applicant.

3. The Original Application is accordingly, disposed of with the aforesaid directions.

  
(K. GEORGE JOSEPH)  
ADMINISTRATIVE MEMBER

  
(JUSTICE K. THANKAPPAN)  
JUDICIAL MEMBER

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